

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-278(PB)/2017

IN THE MATTER OF:

M/s. MS Shoes East Ltd.

(Tomorrowland Technologies Exports Ltd.)

Vs.

Union of India

.... Applicant/Petitioner

.... Respondent

Order under Section 31 of Insolvency & Bankruptcy Code, 2016

Order delivered on 15.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Ajay K. Jain, Mr. Atanu Mukherjee,
Advocates

For the Respondent : Mr. Chander Shekhar Yadav, Proxy Counsel
for Mr. S. K. Mohanty, Advocate
Mr. Rajiv R. Raj, Mr. P. Kumar, Advs. for R-3

ORDER

On behalf of the Counsel for Union of India, a request has been made on the ground that someone in his family is seriously ill.

Accordingly, hearing is deferred to 7th February, 2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)